

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION [SHRI BABUL SUPRIA (BABUL SUPRIYO) BARAL]: (a) and (b) In pursuance of the Government's goal of providing houses to all by 2022 as announced in the President's Address to Joint Session of both the Houses of Parliament on 9th June, 2014, this Ministry is in the process of seeking approval for a Mission for "Housing for All" for urban areas.

Failure of Rajiv Awas Yojana

378. DR. K.P. RAMALINGAM: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether it is a fact that the Rajiv Awas Yojana had failed to take off due to lack of planning, if so, the details thereof;

(b) whether even after three years, preparation work in the targeted 195 cities has not been achieved; and

(c) whether the preparation activities for phase I of Rajiv Awas Yojana were tardy, if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION [SHRI BABUL SUPRIA (BABUL SUPRIYO) BARAL]: (a) to (c) Rajiv Awas Yojana (RAY) was launched in June 2011 in two phases; the preparatory phase for a period of two years which ended in June, 2013 and implementation phase. Implementation phase of RAY was approved in September, 2013.

The preparatory phase of RAY envisaged preparation of Slum free City Plan of Action (SFCPoA) wherein each city is required to undertake data collection of all slums, entry of data into MIS, GIS Mapping, GIS-MIS integration and a number of other activities which are time consuming. Based on such a detailed exercise, 84 SFCPoAs have been received in the Ministry from the States out of 195 cities covered under preparatory phase.

Rehabilitation of slum dwellers

379. PROF. M.V. RAJEEV GOWDA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether a change in agenda has been envisaged after the recent ordinance of land acquisition has waived the need for social assessment surveys in some cases;

- (b) steps taken for eradication of slum in cities;
- (c) whether any attempts for rehabilitation for slum dwellers been made, if so, what are they and the mechanism followed for the same; and
- (d) how much funds are received from the Centre for development of the slums and how are they allocated?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION [SHRI BABUL SUPRIA (BABUL SUPRIYO) BARAL]: (a) The Ministry of Rural Development has amended “The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013 by the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2014 promulgated on 31.12.2014. A new Section 10A has been inserted in the Act namely “Power of appropriate Government to exempt certain projects”. As per this Section, the appropriate Government may, in the public interest, by notification, exempt any of the following projects from the application of the provisions of Chapter II (Determination of Social Impact and Public Purpose) and Chapter III (Special Provision to Safeguard Food Security) of this Act, namely:-

- (i) such projects vital to national security or defence of India and every part thereof, including preparation for defence or defence production;
- (ii) rural infrastructure including electrification;
- (iii) affordable housing and housing for the poor people;
- (iv) industrial corridors; and
- (v) infrastructure and social infrastructure projects including projects under public private partnership where the ownership of land continue to vest with the Government.

(b) and (c) ‘Slum’ is a State subject and it is the responsibility of the State Governments / ULBs to frame policies aimed at rehabilitation of its slum dwellers. However, Ministry of Housing and Urban Poverty Alleviation implements Basic Services to the Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) components of Jawaharlal Nehru National Urban Renewal Mission (JnNURM) and Rajiv Awas Yojana (RAY) schemes for assisting State Governments to address the issue of rehabilitation of slums. BSUP and IHSDP components of JnNURM have been extended upto 31st March, 2015 only for completing projects sanctioned till 31st March, 2012.

A total of 1518 projects with a total project cost of Rs. 31,807.91 crores and Central Share of Rs. 17,097.37 crores have been approved for construction/up-gradation of total 12,27,678 Dwelling Units (DUs) under Jawaharlal Nehru National Urban Renewal Mission(JNNURM), out of which 8,83,771 have been completed.

Implementation phase of RAY was approved in September, 2013. Under RAY, a total of 239 projects involving central share of Rs. 4905.50 crore for construction of 1,68,364 Dwelling Units (DUs) have been approved, out of which 2501DUs have been completed.

(d) The Government has set the target of providing houses to all by 2022 as announced in the President's Address to Joint Session of both the Houses of Parliament on 9th June, 2014. An outlay of Rs. 35,810 crores is presently available for 12th Five Year Plan for this purpose including committed liabilities under the ongoing Schemes.

Safety concern with housing for all scheme

380. SHRI A. K. SELVARAJ : Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether it is a fact that safety concerns of specific areas, such as coastal zones, eco-sensitive zones and the disaster prone areas should be factored into the process in cities with regard to Housing for All by 2022 programme;

(b) whether Government is considering to adopt best practices for the said scheme;

(c) whether the said programme will cover the urban poor living in slums, urban homeless and new migrants to urban areas in search of shelter; and

(d) whether the said programme would also cover metros, small towns and all urban areas; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION [SHRI BABUL SUPRIA (BABUL SUPRIYO) BARAL]:
(a) to (d) Yes, Sir. In pursuance of the Government's goal of providing houses to all by 2022 as announced in the President's Address to Joint Session of both the Houses of Parliament on 9th June, 2014, this Ministry is in the process of seeking approval for a Mission for "Housing for All". Under this Mission, a Technology Sub-Mission is also envisaged to provide guidelines to States/UTs for addressing the safety concerns of the specific areas. Ministry from time to time collects the best practices from States for disseminating among the States.